

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.562/MP/2020 along with IA No.15/2023

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Clause 4.7 of the Competitive Bidding Guidelines and Article 13 of the Power Purchase Agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajjar Power Limited with Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bijli Vitran Nigam Limited and Tata Power Trading Company Limited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of Change in Law events.
- Date of Hearing : **18.10.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Jhajjar Power Limited (JPL)
- Respondents : Uttar Haryana Bijli Vitran Nigam Limited and 3 Ors.
- Parties Present : Shri Aniket Prasoan, Advocate, JPL
Ms. Priya Dhankhar, Advocate, JPL
Shri Aman Sheikh, Advocate, JPL
Shri Vinit Kumar, Advocate, JPL
Shri Sanjeev Thakur, Advocate, JPL
Shri Rishabh Bhardwaj, Advocate, JPL
Shri Nishant Talwar, Advocate, TPDDL
Shri Nitish Gupta, Advocate, TPDDL
Shri Anurag Bansal, TPDDL
Shri Venkatesh, Advocate, TPTCL
Shri Aditya Vardhan, Advocate, TPTCL
Shri K. Chopra, Advocate, TPTCL
Shri Vedant Choudhary, Advocate, TPTCL
Shri M. G. Ramachandran, Advocate, HPPC
Shri Shubham Arya, Advocate, HPPC
Ms. Reeha Singh, Advocate, HPPC
Shri Ravi Nair, Advocate, HPPC

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that there has been a change in the counsel representing the Petitioner and the Petitioner may thus be permitted to file an additional affidavit to place on record the additional documents, if required.

2. Learned counsels for the Respondents submitted that the Respondents may also be permitted to file their comments/responses on such additional documents in case the Petitioner files any additional affidavit to this extent.

3. Considering the above, the Commission permitted the Petitioner to file its additional affidavit, if any, within three weeks with a copy to the Respondents, who may file their responses/comments thereon, if any, within three weeks thereafter.
4. The Petition along with the IA will be listed for hearing on **7.2.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)